

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
New Delhi, the 19-7-75

NOTIFICATION
INCOME-TAX

No. 976 (F.No.261/15/75-ITJ): In exercise of the powers conferred by sub-section (1) of the section 122 of the Income-tax Act, 1961 and of all others powers enabling it in that behalf the C.B.D., hereby makes the following amendments in the schedule appended to its Notification No.746 (F.No.261/19/74-ITJ) dated 10.10.74 No.781 (F.No.261/19/74-ITJ dt. 25.11.74 No.813 (F.No.261/19/74-ITJ) dated 9.1.75 and corrigendum dated 20.2.75.

In the said schedule the following alterations shall be made.

~~XXXX~~

| Sl.No. | Range | Income-tax Circle/ ward added. |
|------------------------------|---|-----------------------------------|
| XXXX | | |
| 6. A.A.C.Range-VI, Ahmedabad | The following shall be substituted in place of SIC. I to IX, Ahmedabad. | |
| | (i) (a) Companies Circle-I to VIII, Ahmedabad. | |
| | (b) SIC. I,II,VIII & IX, Ahmedabad | |

This notification shall take effect from 21.7.75

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(KR.Raghavan)
Secy. Central Board of Direct Taxe

Explanatory note:

The amendment has become necessary consequent upon the nomenclature of some of the circles and jurisdiction over some circles has been changed with effect from 2.6.75.

(The above note does not form a part of notification but is intended to be merely clarificatory)

I.T.C.C.
[Signature]
(K.R. RAGHAVAN)
SECRETARY, CENTRAL BOARD OF DIRECT TAXES